

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

IA 158 of 2020 in TP 197 of 2019 [CP(IB) 66 of 2019]

Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2020

Name of the Company:

Quippo Infrastructure Ltd
V/s
CMM Infraprojects Ltd

Section:

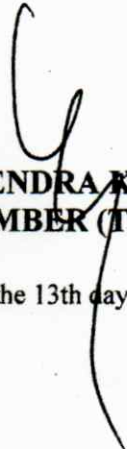
9/12A of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Mr. Mihir Parikh appeared. Learned Counsel Mr. Adityasinh Parmar appeared for the Corporate Debtor. Learned Counsel Ms. Nidhi Prajapati appeared for the Applicant in IA No. 158 of 2020.

IA No. 158 of 2020 is filed by the IRP under Section 12A of the Insolvency & Bankruptcy Code, 2016 for withdrawal of main CP on the ground that after admission of the application, the parties have settled the matter. The CoC has not formed. Hence, this application is allowed under Rule 8 of the *Application to Adjudicating Authority Rules, 2016*.

Accordingly, main TP 197 of 2019 [CP(IB) No. 66 of 2019] stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 13th day of November, 2020.

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